

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 218 of 2020

IN THE MATTER OF:

Sudeshgupta, **...Appellant**
Shareholder & Director of Choice Automobiles Pvt. Ltd.

Vs

Registrar of Companies, NCT of Delhi & Haryana & **....Respondents**
Anr.

Present:

For Appellant: Mr. Harish Malhotra, Sr. Advocate with Mr. Ishwar Mohapatra, Advocate

For Respondents: None

O R D E R
(Through Virtual Mode)

06.01.2021 Heard the Learned Counsel for the Appellant.

Let Notices be issued on Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 08.01.2021. If the Appellant provides the e-mail address of Respondents, let Notices be also issued through e-mail.

The Office of the Registry is directed to List the matter under the caption of 'For Admission (After Notice)' on **29th January, 2021**.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Nn